



ORIENT GREEN POWER COMPANY LIMITED

## ORIENT GREEN POWER COMPANY LIMITED

Corporate Identification Number (CIN) - L40109TN2006PLC061665

Regd. Office: Bascon Futura SV, 4th Floor, No.10/11, Venkatanarayana Road, T Nagar, Chennai - 600017  
 Visit us at: <https://www.orientgreenpower.com/> | E-mail: [complianceofficer@orientgreenpower.com](mailto:complianceofficer@orientgreenpower.com)

### NOTICE OF 19<sup>TH</sup> ANNUAL GENERAL MEETING INFORMATION ON REMOTE E-VOTING AND BOOK CLOSURE

Notice is hereby given that the 19<sup>th</sup> Annual General Meeting (19<sup>th</sup> AGM) of the Members of the Company is scheduled to be held on **Wednesday, July 22, 2026 at 11.00 a.m. IST through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM")** in compliance with the applicable provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), read with Ministry of Corporate Affairs (MCA) Circulars and SEBI Circulars issued in this regard and latest being Circular no. 03/2025 dated September 22, 2025 and Circulars issued by SEBI from time to time (collectively referred to as "relevant circulars") to transact the businesses set forth in the Notice convening the 19<sup>th</sup> AGM. The members will be able to attend the AGM through VC/OAVM at [www.evotingindia.com](http://www.evotingindia.com). Members participating in the meeting through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act 2013.

In compliance with the relevant circulars, the Notice of the 19<sup>th</sup> AGM and Annual Report 2025-2026 has been sent on June 26, 2026 to the members whose e-mail addresses are registered with the Company/Depository Participant(s). The aforesaid documents are also available on the website of the Company i.e. <http://www.orientgreenpower.com/annual-report.asp>, and the website of the Stock Exchanges where the shares of the Company are listed i.e., <https://www.bseindia.com> and <https://www.nseindia.com> and also on the website of CDCL i.e. [www.evotingindia.com](http://www.evotingindia.com).

As per Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. ("SEBI Listing Regulations"), the letter mentioning web-link including the exact path, where complete details of the Annual Report are available, is being sent to those member(s) who have not registered their email address(es) either with the Company or with any Depository or Registrar and Share Transfer Agent (RTA) of the Company.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 (the Act) read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of Listing Regulations, the Company is providing the facility to its members holding shares either in physical form or dematerialized form, as on Wednesday, July 15, 2026 (cut-off date) for casting their votes electronically on each item as set forth in the Notice of AGM through the electronic voting system provided by CDCL. The voting rights of members shall be in proportion to their shareholding in the paid-up equity share capital of the Company as on the cut-off date i.e., July 15, 2026.

Mr. M. Alagar (M.No. F7488; COP No.: 8196), failing which Mr. D. Saravanan (M.No. 13721; COP No. 22608), Designated Partners of Alagar & Associates LLP, (Formerly known as M. Alagar and Associates), (Firm Registration No. L2025TN019200) Company Secretaries, Chennai as the Scrutinizer to scrutinize the e-voting process via remote e-voting and e-voting at the 19<sup>th</sup> AGM in a fair and transparent manner. Further, the facility for voting through electronic voting system will also be made available at the AGM and the members attending the AGM who have not casted their vote(s) by remote e-voting will be able to vote at the AGM. A member may participate in the AGM even after exercising his right to vote through remote e-voting, but shall not be allowed to vote again in the meeting. Information and instructions including details of the User ID and Password is given in the Notes to the Notice of the AGM. The same login credentials may be used for attending the AGM through VC/OAVM. Detailed process and manner of remote e-voting and e-voting at the AGM by the members holding shares in dematerialised mode, physical mode and for members who have not registered their email address is provided in the Notes to the AGM Notice.

The remote e-voting period commences on Sunday, July 19, 2026 (10.00 a.m. IST) and ends on Tuesday, July 21, 2026 (5.00 p.m. IST). The remote e-voting module shall be disabled by CDCL for voting thereafter. During the remote e-voting period, members of the Company holding shares either in physical form or in dematerialised form, as on the cut-off date Wednesday, July 15, 2026, may cast their votes electronically. The votes once casted by the members, cannot be changed or cancelled. Any person, who acquires shares of the Company and becomes member of the Company after despatch of the notice and holding shares as on the cut-off date may obtain the User ID and Password by following the procedure given in the notes to the Notice of the AGM. If the member is already registered with CDCL for e-voting, then he/she can use his/her existing User ID and Password for casting the vote through remote e-voting.

The register of members and share transfer books of the Company will remain closed from Wednesday, July 15, 2026 to Wednesday, July 22, 2026 (both days inclusive) for the purpose of 19<sup>th</sup> AGM of the Company.

If you have any queries or issues regarding attending AGM & e-Voting through CDCL e-Voting System, you can write an email to [helpdesk.evoting@cdclindia.com](mailto:helpdesk.evoting@cdclindia.com) or call toll free no. 1800 21 09911. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Assistant Vice President, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurax, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to [helpdesk.evoting@cdclindia.com](mailto:helpdesk.evoting@cdclindia.com) or call toll free no. 1800 21 09911.

For Orient Green Power Company Limited  
 Sd/-  
 G Srinivasa Ramanujan  
 Company Secretary  
 FCS No. 12755

Place: Chennai  
 Date : 26.06.2026

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>FOR THE ATTENTION OF THE CREDITORS OF CMT MECHANIZED SYSTEM PRIVATE LIMITED</b>	
RELEVANT PARTICULARS	
1. Name of corporate debtor	CMT Mechanized System Private Limited
2. Date of incorporation of corporate debtor	25th December, 2009
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC), Ahmedabad, Gujarat (Under the Companies Act, 1956)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29100GJ2009PTC059022
5. Address of the registered office and principal office (if any) of corporate debtor	CIB-235/1, GIDC Industrial Estate, POR-Ramangamdi, Vadodara - 391243, Gujarat
6. Insolvency commencement date in respect of corporate debtor	25th June, 2026
7. Estimated date of closure of insolvency resolution process	22nd December, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mohit Chawla; Reg. No. IIBI/PA-001/IP-P00524/2017-2018/10949
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address-SCO 26, Shri Balaji Complex, Old Ambala Road, Dhakauli, Zirakpur, District SAS Nagar, Punjab, 140603 E-mail: camohitchawla@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address-SCO 26, Shri Balaji Complex, Old Ambala Road, Dhakauli, Zirakpur, District SAS Nagar, Punjab, 140603 E-mail: ip.cmtmspl@gmail.com
11. Last date for submission of claims	9th July, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CMT Mechanized System Private Limited on 25th June, 2026.

The creditors of CMT Mechanized System Private Limited are hereby called upon to submit their claims with proof on or before 9th July, 2026, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims, together with supporting evidence, only by electronic means. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class. Not Applicable in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-  
 Mohit Chawla  
 Interim Resolution Professional  
 Mobile No. 9886003303

Date:- 27th June, 2026  
 Place:- Vadodara, Gujarat

### SPR AUTO TECHNOLOGIES LIMITED

(Formerly Shriram Pistons & Rings Limited)

CIN : L29112DL1963PLC004084

Registered Office : 3rd Floor, Himalaya House, 23, Kasturba Gandhi Marg  
 New Delhi - 110 001, Tel. : 011-2331 5941, Website : [www.shrirampistons.com](http://www.shrirampistons.com)  
 E-mail : [compliance.officer@shrirampistons.com](mailto:compliance.officer@shrirampistons.com)

### PUBLIC NOTICE : 62<sup>ND</sup> ANNUAL GENERAL MEETING TO BE HELD THROUGH VC/OAVM AND RECORD DATE

Notice is hereby given that the 62<sup>nd</sup> Annual General Meeting of the Company (AGM) will be held on Monday, July 27, 2026 at 4:00 P.M. (IST) through Video Conferencing/ Other Audio-Visual Means (VC/OAVM) in compliance with applicable provisions of the Companies Act, 2013 ("Act") and Rules framed thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 issued by the MCA (collectively referred to as "MCA Circulars") and SEBI Master Circular No. HO/49/14/14(7)2025-CFD-POD2/13762/2026 dated January 30, 2026 issued by the Securities and Exchange Board of India ("SEBI Master Circular"), permitting the holding of AGM through VC/OAVM, without the physical presence of the Members at a common venue, to transact the business as set out in the Notice convening 62<sup>nd</sup> AGM of the Company ("Notice"). The VC/OAVM facility is being provided by the Central Depository Services (India) Limited (CDCL). The Registered Office of the Company shall be deemed to be the venue of the AGM and Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of 62<sup>nd</sup> AGM and the Annual Report for the FY 2025-26 will also be available for download on the Company's website at <https://shrirampistons.com> under "Investors" tab, website of the stock exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) and CDCL's website at [www.evotingindia.com](http://www.evotingindia.com).

The Notice is being sent to all Members whose names appear in the Register of Members / List of Beneficial Owners as on June 26, 2026. In compliance with above MCAs and SEBI's Circulars, Notice of the 62<sup>nd</sup> AGM and Annual Report for the FY 2025-26 will be sent only by e-mail to those Members who have registered their e-mail ids with the Company/ RTA/ Depository Participants. In terms of above circulars, the requirement of sending physical copy of Notice and Annual Report has been dispensed with.

For all those shareholders who have not registered their email addresses with the Company/RTA/Depositories/Depository Participants, a letter providing the web-link, including the exact path, where complete details of the Annual Report are available will also be sent at their address registered with the Company or as available from the data downloaded from the depositories.

In case any Member is desirous of obtaining a physical copy of the Annual Report for the FY 2025-26 and Notice of the 62<sup>nd</sup> AGM of the Company, he/she may send a request to the Company by writing at [compliance.officer@shrirampistons.com](mailto:compliance.officer@shrirampistons.com) mentioning their Folio No./DP ID and Client ID.

#### Voting Information :

Only those Members whose names appear as on the cut-off date shall be entitled to vote remotely on the businesses as may be set forth in the Notice convening the 62<sup>nd</sup> AGM through electronic voting system of CDCL.

The remote e-voting facility will be available during the following period:

Commencement of remote e-voting	Friday, July 24, 2026 (9:00 a.m. IST)
End of remote e-voting	Sunday, July 26, 2026 (5:00 p.m. IST)

The Company has fixed July 20, 2026, as the **cut-off date** for determining the eligibility of Members to vote by remote e-voting or e-voting during the AGM.

The detailed instructions for remote e-Voting before the AGM, during the AGM and attending the AGM through VC/OAVM will be provided in the 'Notes' section of the Notice convening the AGM.

#### Manner of registering/updating email address:

In case you have not registered your e-mail address and/ or not updated your bank account mandate for receipt of dividend:

**Shareholders holding shares in dematerialised mode** are requested to register their email addresses, mobile numbers, bank account details for receipt of dividend and/ or other details, with their relevant depositories through their depository participants.

**Shareholders holding shares in physical mode** are requested to furnish their email addresses, mobile numbers, bank account details for receipt of dividend and/ or other details in Form ISR-1 and other relevant forms prescribed by SEBI, with the Company's Registrars and Share Transfer Agent, Alankit Assignments Limited, 205-208, Anarkali Complex, Jhandewalan Extension, New Delhi - 110 055, Tel: 011-42541234, E-mail ID: [info@alankit.com](mailto:info@alankit.com).

Those shareholders who have already registered their e-mail addresses are requested to keep their e-mail addresses validated/updated with their Depository Participants/RTA to enable servicing of notices/annual report and other communications electronically, in future.

#### Record Date and Dividend:

The Board of Directors ("Board") of the Company at its meeting held on May 11, 2026 have, *inter alia*, approved and recommended final dividend of Rs. 5/- per equity share of the face value of Rs. 10/- each fully paid up for the financial year 2025-26, subject to the approval of the members at the 62<sup>nd</sup> AGM. For information of the members, during the financial year 2025-26, an Interim Dividend of Rs. 5/- per equity share of the face value of Rs. 10/- each fully paid up was paid in the month of February 2026.

The dividend, as recommended by the Board, if approved at this AGM, would be paid subject to deduction of tax at source, as may be applicable, within a period of 30 days from the date of declaration, to those persons or their mandates:

a) whose names appear as Beneficial Owners as at the end of the business hours on **Monday, July 20, 2026 (Record Date)**, in the list of Beneficial Owners to be furnished by NSDL and CDCL in respect of the shares held in electronic form; and

b) whose names appear as Members in the Register of Members of the Company as of the end of the business hours on **Monday, July 20, 2026 (Record Date)** after giving effect to valid request(s) received for transmission/transposition of shares.

#### Process for updating bank account details and KYC to receive dividend

In compliance with the SEBI Master Circular dated February 6, 2026 and Regulation 12 of the SEBI Listing Regulations, the Company shall pay dividend to members holding shares in physical form, only through electronic mode and upon their folio being KYC compliant. Shareholders are requested to update their PAN, Contact Details, Choice of Nomination, Bank Account Details, Specimen Signature, etc., with the Company or RTA. For Members holding shares in dematerialised form, we request you to please ensure that your electronic bank mandate is updated with your DP by Monday, July 20, 2026. The Company will not be able to accede to any direct request from such Members for change/addition/deletion in such bank details.

#### Tax on Dividend

Dividend Income is taxable in the hands of Members w.e.f. April 1, 2020, in accordance with the Finance Act, 2020, and the Company is required to deduct tax deducted at source ("TDS") from dividend to be paid to the Members at rates prescribed in the Income-tax Act, 1961, as amended. TDS rates would vary depending on residential status of Members and documents submitted by them to the Company/RTA/DP. In this regard, the Members are requested to complete and/ or update their Residential Status, PAN, Category as per the IT Act with their Depository Participants ("DPs") or in case shares are held in physical form, with the RTA/ Company by sending documents on or before **July 27, 2026 (Date of AGM)**.

For SPR Auto Technologies Limited  
 (formerly Shriram Pistons & Rings Limited)

Sd/-  
 (Krishnakumar Srinivasan)  
 Managing Director & CEO  
 DIN : 00692717

New Delhi  
 June 26, 2026

## पंजाब नैशनल बैंक

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### RECOVERY SECTION, CIRCLE OFFICE, ITI CHOWK, HISAR-125001, EMAIL ID-COHSRSAMD@PNB.BANK.IN

#### E-AUCTION SALE NOTICE TO GENERAL PUBLIC/ UNDER RULE 8 & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002 PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

Whereas under section 13(2) of the 'Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, the Authorized Officer has issued demand notices on the date mentioned against accounts for the recovery of sum plus interest w.e.f mentioned in each account from the borrowers/guarantors/mortgagors (herein referred to as borrowers). Further, in exercise of powers contained in the 'Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, the Authorized Officer has taken the possession of the under mentioned secured assets which are held as securities in respect of Loan/credit facilities granted to below mentioned borrowers.

Whereas sale of the secured asset/s is to be made through Public E-auction for recovery of the secured debt due to Punjab National Bank described herein below with further interest + other expenses (minus any recovery received in the account). The General Public is in bid either personally or by duly authorised agent." It is open to the Bank to appoint a representative and to make self-bid and participate in the auction

Sr. No.	Name of Account/ Borrower /Gurantor	Description of properties along with name of mortgagors (Owner of property/ property ID	Reserve Price		Date & Time of Inspection		Nature of Possession	Amount outstanding
			EMD amount	Last Date to deposit EMD Bid Increment amount	Date & Time of E Auction	Details of encumbrances known to the Secured Creditor		
1.	(Parveen Trading Company through Prop. Mahavir Singla, Pinki Singla (Guarantor) Vpo Kallar Bhaini, Hisar Chandigarh Road, Barwala-125121 A/c No. 12874011000268, B/O Uklana, Distt Hisar	Property 1. EQM of residential property measuring 151.00 sq.yards situated at 2223 MC Unit 889 old property 32/8 New property ID No. 8JGM6WF6 wad no 8, Jawahar Nagar, Balaji colony near Govt Primary school Purani Anaj mandi, Uklana	Property 1 Rs.5598000/- Rs.5598000/- 16-07-2026 Rs. 250000/- Property 2 Rs. 6910000/- Rs. 6910000/- 16-07-2026 Rs250000/-	13-07-2026 10:00 AM- 04:00 PM 17-07-2026 10:00 AM-04:00 PM	Physical Possession Nil	Rs.4,10,25,903.59 (Rupees four crore ten lac twenty five thousand nine hundred three and paise fifty-nine only) as on 18/06/2025 with further interest from 31/05/2025 plus other charges minus recovery until payment in full		
Mandi Distt Hisar acquired through sale deed no 679 dated 04.06.2019 standing in the name of Mahavir Singla s/o Sh Om Parkash; East : House of Mahavir Singla, West : House of Jaati Ram, North : Gali 17ft, South Gali 10ft								
2.	(Mahavir Singla, Jawahar Nagar, Near Balaji Mandir, WN 8, Uklana, Haryana-125113 A/c No. 12876011000392 B/O Uklana, Distt Hisar A/c No 128710990000016 B/O Uklana, Distt Hisar	EM of residential house bearing no 889, measuring 190sq.yards situated at Jawahar Nagar, Uklana	Rs.6737000 Rs.6737000/- 16-07-2026 Rs. 250000/-	13-07-2026 10:00 AM- 04:00 PM 17-07-2026 10:00 AM-04:00 PM	Physical Possession Nil	Rs.5841156.65 (Rupees fifty eight lac forty one thousand one hundred fifty six and paise sixty five only) as on 16/06/2025 with further interest from 01/06/2025 plus other charges minus recovery until payment in full		
Mandi, Uklana. Distt Hisar-125113 (ownership in name of Sh Mahavir Singla s/o Om Parkash Singla vide Deed number 34 dated 04.04.2019 duly registered at Sub Registrar office, Uklana). East : House of other, West : House of other, North : Street South : Street								
3.	(Shri Ishwar Singh S/O Ram Singh/O Village Jui Khurd Tehsil & Distt. Bhiwani A/c No. 20795076000021, B/O Dhigawa Mandi, Distt. Bhiwani	Equitable mortgage of Single story commercial property in form of 3 shops comprising in Khewat no 90 khatoni no 175 khasra no. 726// 327/3/2/1 (0-13) Total land area 08-13Biswa and share comes to 3/26th i.e. 1Biswa10Biswansi (75 Sq Yds) situated in street, Opposite SBI Bank, in front of SHGB Bank, Loharu-Bhiwani Road, Bus	Rs.19,80,000 Rs.1,98,000/- 16-07-2026 Rs. 250000/-	13-07-2026 10:00 AM- 04:00 PM 17-07-2026 10:00 AM-04:00 PM	Symbolic Possession Nil	Rs. 5,73,402.11 (Rs. Five Lac Seventy-Three Thousand Four Hundred Two Rupees & Paise eleven Only) with further interest from 01.10.2022 plus other charges minus recovery until payment in full.		
Stand, Main Market, Village Jui Khurd, Tehsil & Distt. Bhiwani (ownership in name of Sh. Ishwar Singh S/O Ram Singh vide Sale deed no. 10926 dated 19.02.2015 & Tatima Deed no 6623 dated 19.10.2015 SR Bhiwani to be read with Mutation no. 2212 dated 16.07.1990 and 3803 dated 24.03.2015) further bounded as under; East : 23' 2" Property of Jogender, West : 33' 2" Rasta/Street, North : 21' 0" Property of Suresh, South : 19' 0" Private passage of Jogender								
4.	(1) Smt. Sumitra W/o Manoj Kumar (2) Manoj Kumar S/o Ishwar Singh R/O Village Jui Khurd Tehsil & Distt. Bhiwani A/c No. 20795076000014, B/O Dhigawa Mandi, Distt. Bhiwani	Equitable mortgage of Single-story commercial property comprising in khewat no 238 khatoni no 477-480 Total land area 45Bigha-19Biswansi and share comes to 3/1958th i.e. 3 Biswa (147 Sq Yds) situated in inner street from Bhiwani-Loharu road, just behind SHGB Bank, Near Bus Stand, Village Jui, Tehsil & Distt. Bhiwani (ownership in name of Sh. Manoj Kumar S/o Ishwar Singh vide Transfer	Rs.16,80,000/- Rs.1,68,000/- 16-07-2026 Rs. 250000/-	13-07-2026 10:00 AM- 04:00 PM 17-07-2026 10:00 AM-04:00 PM	Symbolic Possession Nil	Rs. 7,07,021.96 (Rs. Seven Lac Seven Thousand and paise Ninety Six Only) with further interest from 01.10.2022 plus other charges minus recovery until payment in full		
deed no. 6599 dated 16.10.2015 and Tatima deed no. 6942 dated 30.10.2015 SR Bhiwani to be read with Mutation no 2212 dated 16.07.1990, 3886 dated 19.10.2015 and 3890 dated 04.11.2015) further bounded as under. East : 15' 0" Road, West : 32' 0" Property of Sharda Nand North : 34' 4" Gali & Property of Ishwar Singh, South : 45' 4" Property of Preet Pal								

#### The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:

1. First Bid Should Start at Amount higher than the Reserve Price.
2. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS"
3. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
4. The Sale is to be confirmed by the secured creditor through e-auction platform provided at the Website <https://www.baanknet.com> as given above.
5. For detailed term and conditions of the sale, please refer [www.baanknet.com](http://www.baanknet.com)
6. Successful Bidder will contact the Authorised Officer for depositing remaining amount of bid.
7. EMD & KYC will be done online through portal <https://baanknet.com>

Date: 25.06.2026 Place : Hisar Authorized Officer, Punjab National Bank Circle office SAM Centre, Hisar

### "IMPORTANT"

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## Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata

(A Scheduled Commercial Bank)

Corporate Office Annexe: Rupa Sapphire, 17th Floor, Plot No.12, Sector 18, Vashi, Navi Mumbai-400 705.  
 Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP-221 105.

### PUBLIC NOTICE

Notice seeking 'Expression of Interest' from Asset Reconstruction Companies (ARC) for sale of Financial Assets by Utkarsh Small Finance Bank Limited (Utkarsh SFB)

In terms of Transfer and Distribution of Credit Risk Policy of Utkarsh Small Finance Bank Limited (hereinafter referred to as "Utkarsh SFB"), inter-alia, covering transfer of loan exposures and in line with the regulatory guidelines, Utkarsh SFB intends to undertake sale of the following loan accounts to ARCs under a Swiss Challenge Method as given below.

Nature of accounts ("Stressed Assets)	No. of A/c's	Aggregate Principal O/s as on 31.03.2026	Reserve Price / Binding Offer	Starting Price for counter bid with 5% mark-up	Term of Sale
Pool 1 - Portfolio of Unsecured MFI Loans	1,67,271	Rs.507.42 crore	Rs.75.35 crore	Rs.79.12 crore	100% Cash upfront / Cash + Security Receipts with minimum in 50.50% cash
Pool 2 - Portfolio of Unsecured MFI Loans	47,168	Rs.143.12 crore	Rs.20.04 crore	Rs.21.04 crore	100% Cash upfront / Cash + Security Receipts with minimum 49.15% in cash
Pool 3 - Portfolio of Secured Commercial Vehicle & Construction Equipment Loans	288	Rs.76.29 crore	Rs.49.59 crore	Rs. 52.07 crore	100% Cash upfront / Cash + Security Receipts with minimum 55.80% in cash

The interested parties may note the following in respect of the sale process:

- Any ARC submitting a counter bid shall submit a minimum counter bid as above and counter bids shall be evaluated on the basis of price and other factors as per Utkarsh SFB's evaluation matrix.
- Utkarsh SFB reserves the right to accept or reject any or all bids, including the highest bid, without assigning any reason and without incurring any liability.
- Utkarsh SFB shall sell these stressed loans under a Swiss Challenge Method based on existing offers in hand and the existing offer or will have the right to match the highest counter bid as per the Evaluation matrix and subject to USFBL's right to accept or reject bids as stated herein.
- The process to be followed for conducting the sale including the bid submission date, bid parameters and evaluation criteria shall